

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

Dy. Number : 1776/2001. OA323/2001

Wednesday, this the 2nd day of May, 2001.

Coram: Hon'ble Shri Justice Ashok Agarwal, Chairman,
Hon'ble Smt. Shanta Shastri, Member (A).

Arun Kumar Chakraborty,
C.P.W.D. Quarter No.129,
(Type - III),
Seminay Hills,
Nagpur - 440 006.
(By Advocate Shri U.Rudra)

Vs.

...Applicant.

1. Union of India,
through the Secretary,
Ministry of Environment & Forests,
Lodhi Road,
New Delhi.
2. The Director,
Forest Survey of India,
Kaulagarh Road,
Dehra Dun.
3. The Joint Director,
Forest Survey of India,
Central Zone,
4. Shri T.S.K. Reddy,
Forest Survey of India,
Central Zone,
Seminay Hills,
Nagpur - 440 006.
5. The Director,
Central Bureau of Investigation,
Anti Corruption Branch,
C.G.O.Complex, Block - 4,
Lodhi Road,
New Delhi.
6. The Secretary,
Ministry of Home,
State of Maharashtra,
Mantralaya,
Mumbai.

...Respondents.

(By Advocate Shri V.G.Palshikar)

: O R D E R (ORAL) :

{Per Justice Shri Ashok Agarwal, Chairman}

In disciplinary proceedings initiated against the applicant, the disciplinary authority vide his Order No.1-13/99/C/E/116 dt. 25.4.2001 has issued memorandum to the

applicant to show cause why a penalty of dismissal from service should not be imposed upon him. Aforesaid memorandum is accompanied by the Report of the Enquiry Officer. It is clarified that applicant will be entitled to make his representation, also against the aforesaid report of the Enquiry Officer along with his representation against the aforesaid memorandum of 25.4.2001. He will also be entitled to appear in person and will be heard on merits on the enquiry report as also in respect of the aforesaid penalty proposed. The disciplinary authority, after giving a reasonable opportunity as indicated above will ~~pass~~^{by} a reasoned order either absolve the applicant or hold him guilty and if applicant is found guilty he may proceed to pass an appropriate order of penalty. In view of the aforesaid, we find that nothing further survives in the OA. We find that no orders are called for in the present OA, as we do not find this is a fit case to interfere ~~with~~ at this interlocutory stage.

2. The present OA, in the circumstances, is disposed of with the aforesaid directions. In view of the disposal of the OA, no orders in the MPs, the same are also disposed of with no orders as to costs.

Shanta S
(SHANTA SHAstry)

MEMBER(A)

A. Agarwal
(ASHOK AGARWAL)
CHAIRMAN

B.